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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CP(CAA) No. 52/NCLT/AHM/2017
With CA(CAA) No. 25/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

Name of the Company: Adani Petronet (Dahej) Port Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	Sandeep Singhi	Advocate	Petitioner	}
2.	Pranjal Buch to Singhi & Co.	"	"	

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Petitioner.

Affidavit of chairman filed.

Report of chairman filed.

Petition is filed within time.

Common representation of Regional Director received.

Representation of Official Liquidator received.

Representation of Income Tax received.

Affidavit in Reply filed by petitioner for representation of Official Liquidator.

Heard arguments of Learned Counsel for petitioner.

Petition is admitted.

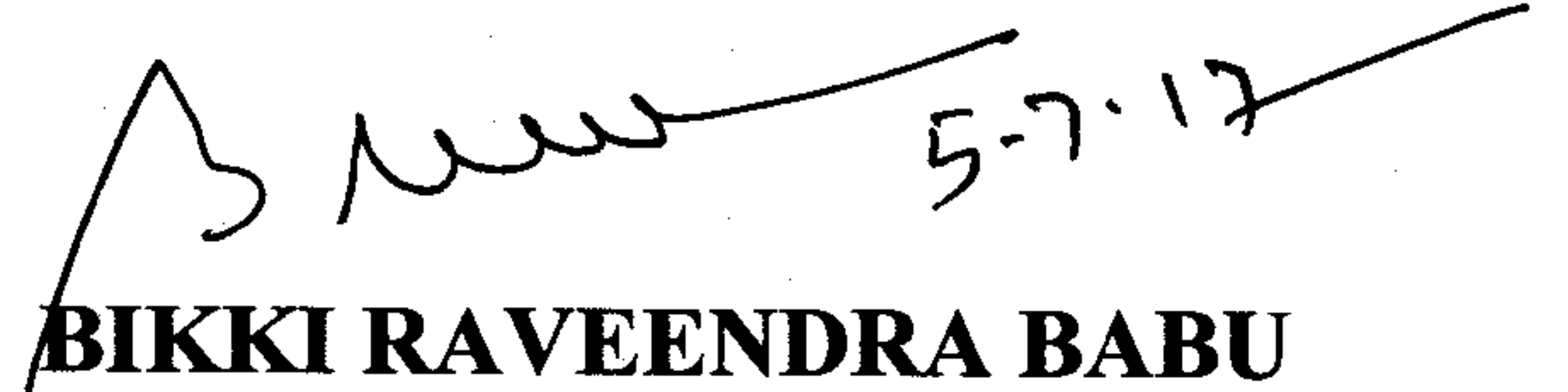
Date of hearing fixed as 21.07.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, official Liquidator and Registrar of Companies informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 21.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 5th day of July, 2017.